

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No. 19402 of 2021

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Court on its own motion on the letter dt. 18.11.2021 from the District and Sessions Judge Madhubani.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Chief Secretary, Government of Bihar, Patna.
3. The Director General of Police Bihar.
4. The Principal Secretary, Home Department, Government of Bihar, Patna.
5. The Superintendent of Police, Madhubani.

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr. Mrigank Mauli (Amicus Curiae)
For the Respondent/s : Mr. Lalit Kishore, AG
Mr. Vikas Kumar, SC-11

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CORAM: HONOURABLE MR. JUSTICE RAJAN GUPTA
and
HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH
ORAL ORDER
(Per: HONOURABLE MR. JUSTICE RAJAN GUPTA)

4 01-12-2021 Mr. Lalit Kishore, learned Advocate General on instructions from Mr. Sanjeev Kumar Singhal, DGP, Bihar submits that the investigation of the matter shall be transferred to the Criminal Investigation Department by tomorrow itself. The investigation shall be carried out by an officer not below the rank of Superintendent of Police and shall be under direct supervision of the Additional Director General of Police, who heads the CID. He assures us that there will be no interference in the investigation by the Superintendent of Police, Madhubani.

A complete paper book including the report submitted



by the police in sealed cover be furnished to the *Amicus Curiae* by the Court Master today itself.

The Court shall be apprised of the progress of further investigation by the next date of hearing. The report shall again be submitted in a sealed cover.

List this case on 8th December, 2021.

Personal appearance of the Director General of Police, Bihar, Patna shall remain exempted on the next date of hearing.

(Rajan Gupta, J)

(Mohit Kumar Shah, J)

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